

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Miscellaneous Application No.75325 of 2020
and
Excise Appeal No.75755 of 2017 &
Cross Objection No.75717 of 2017**

Arising out of Order-in-Appeal No.11-12/Kol.I/2017 dated 02.02.2017 passed Commr.
(Appeals) of Central Excise, Kolkata I)

Commissioner of Central Excise, Kolkata I
180, Shaitipally, Ranjdanga Main Road, Kolkata-700107

Appellant

VERSUS

M/s EBEL Polymers (P) Ltd.
11/3 H, Canal Circular Road, Kolkata-700067

Respondent

APPEARANCE :

Shri A. K. Biswas, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

**MISC.ORDER NO.75092/2021
FINAL ORDER NO.75401/2021**

DATE OF E-HEARING : 16.07.2021
DATE OF DECISION : 16.07.2021

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off. Cross Objection also gets disposed off.

(Dictated and pronounced in the open court.)

Sd/
(P. K. Choudhary)
Member (Judicial)

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